

persons as came forward to give evidence.

(b) Does not arise.

नेपाल स्थित भारतीय फौजी मिशन

२५२. श्री नवाब सिंह चौहान : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नेपाल स्थित भारतीय फौजी मिशन भारत वापस लौट आया है;

(ख) यदि हां, तो वहां रह कर मिशन ने क्या क्या कार्य किये; और

(ग) इस मिशन में कितने अफसर व कितने अन्य श्रेणियों के लोग थे और उनके पद क्या क्या थे ?

t [INDIAN MILITARY MISSION IN NEPAL

252. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Indian Military Mission stationed in Nepal has returned to India;

(b) if so, the details of the work done by the Mission during its stay there; and

(c) the number of officers and other ranks of the Mission with their ranks?]

प्रतिरक्षा उपमंत्री (श्री के० रघुरामैया) :

(क) १६ जुलाई, १९५८ से इण्डियन मिलिटरी मिशन की जगह इण्डियन मिलिटरी ट्रेनिंग एडवाइजरी ग्रुप ने ले ली है और इसकी संख्या में काफ़ी कमी कर दी गई है।

(ख) प्रतिनिधि मंडल ने नेपाल सरकार की सेना के पुनर्गठन और प्रशिक्षण के काम में मदद की है।

(ग) चूंकि इस के विस्तार से बयान करने से एक मित्र पड़ोसी देश की सैनिक स्थिति पर असर पड़ता है, इसे प्रकट करना लोकहित में नहीं होगा।

t[THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH) : (a) With effect from the 16th July, 1958, the Indian Military Mission has been replaced by the Indian Military Training Advisory Group, with considerable reduction in strength.

(b) The Mission assisted the Government of Nepal in re-organising and training the Nepalese Army.

(c) Since these details have a bearing on the military position of a friendly neighbouring country, it would not be in the public interest to disclose them.]

PRIVATE HOLDINGS OF GOLD FOR FINANCING FIVE YEAR PLANS

253. SHRI MAHESWAR NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is a proposal under Government's consideration to draw upon the private holdings of gold to supplement the resources required for financing the Five Year Plans; and if so, what are the salient features of the proposal; and

(b) whether it is a fact that Government are contemplating to introduce prohibition of private trade in gold and establishment of a Government monopoly in the purchase and sale of bullion in the internal market?

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI): (a) and (b). The whole matter is under consideration.

REALISATION OF WEALTH-TAX AND EXPENDITURE-TAX

254. DR. P. C. MITRA: Will the Minister of FINANCE be pleased to

state the total amount of Wealth-tax and Expenditure-tax so far realised in each State from the dates of the enforcement of the Wealth Tax Act and the Expenditure Tax Act?

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (SHRI B. GOPALA REDDI) : The total amount of Wealth-tax and Expenditure-tax realised from the dates of the enforcement of the Wealth-tax Act and the Expenditure-tax Act up to 31st August 1958 is given below. The information is furnished according to the charges of the Commissioners of Wealth-tax and Expenditure-tax. As some of the Commissioners hold jurisdiction over more than one State, separate figures in respect of some of the States are not readily available.

Commissioners' charge	Wealth-tax realised from 1-4-1957 to 31-8-1958	Expenditure-tax realised from 1-4-1958 to 31-8-1958
	Rs.	Rs.
Andhra Pradesh .	25,68,000	
Assam .		2,85,000
Bihar and Orissa .		18,79,000
Bombay		3,56,81,000
		6,000
Delhi and Rajasthan		26,56,000
Kerala .		22,26,000
Madras . .	36,10,000	1,000
Mysore . .		16,12,000
Madhya Pradesh .		19,08,000
Punjab and Jammu and Kasnmir .	5,88,000	
Uttar Pradesh .	18,75,000	
West Bengal	2,49,28,000	
TOTAL .	7,98,16,000	7,000

DEVELOPMENT OF IRON ORE MINES IN ROURKELA

255. SHRI T. BODRA: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether Government propose to undertake any project for the

development of the iron ore mines in the Rourkela area; and

(b) if so, at which place the project will be set up?

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA) : (a) Yes, Sir.

(b) Kiriburu.

SCHEME TO RELIEVE UNEMPLOYMENT OF THE EDUCATED

256. SHRI DEOKINANDAN NARAYAN: Will the Minister of EDUCATION be pleased to state:

(a) the number of persons who got employment, State-wise, in the year 1957-58 under the scheme to relieve unemployment of the educated; and

(b) the amount of subsidy or grant which was given to the State Governments in the year 1957-58 for this purpose?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI) : (a) No new appointment under this scheme was made in 1957-58.

(b) A statement is laid on the Table of the House.

STATEMENT

Amounts of grants sanctioned to different States for providing employment to the educated In terms of the Scheme, Central assistance at the rate of 25 per cent, of the expenditure involved in continuing the services of the persons appointed in 1955-56 was payable to State Governments in 1957-58. The amounts of grants sanctioned to different States in 1957-58 for this purpose and also by way of adjustments of grants sanctioned during earlier years are stated below:

State	Amount sanctioned
Andhra Pradesh	78
Bihar	20
Kerala	99,979
Madras	2,98,485
Punjab	4,919